

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP 52 (ND)/2016

CORAM:

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**SH. R. VARADHARAJAN**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.02.2018**

**NAME OF THE COMPANY: Pankaj Arora Vs. M/s. International Institute of Finance Markets Ltd. & Ors.**

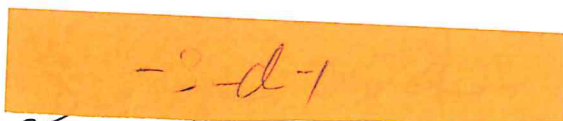
**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner:	Mr. Vipul Ganda, Ms. Aasta Trivedi, and Ms. Shelly Khanna, Advocates		
	For the Respondent:	Counsel for the Respondent		

**ORDER**

It is represented by the Ld. Counsel for the parties that the matter is part heard before the then Regular Bench which was sitting in the month of November, 2017. Since both the members of the Special Bench sitting today were not part of hearing then.

Let the matter be posted before the Regular Bench on 5.3.2018.



**(Deepa Krishan)**  
**Member (T)**



**(R. Varadharajan)**  
**Member (J)**